O.A.NO.497 OF 2007

ORDER DATED 30.11.07 CORAM: DR.K.B.S.RAJAN, MEMBER(JUDL.)

The applicant is aggrieved by the communication of the adverse remarks graded 'average' for the year 2006-2007. His representation to FA&CAO vide Annexure-A/3 remains unanswered.

- 2. Reason for non-disposal perhaps, may be due to the fact that the applicant was advised to submit a representation, if any, against the adverse remarks to the Dy.FA&CAO(G). If the representation has not so far been considered, the FA&CAO shall forward the same to the Dy.FA&CAO(G) for consideration and for arriving at judicous decision. This may be done within one month from the date of communication of this order. In addition to the representation, the ground taken in the O.A. be taken as supplement to the representation and the same be disposed of within the said period. It is made clear that as per the rules, when representations are pending, adverse remarks may not be considered, in any DPC which is expected to take place.
 - 3. Accordingly, O.A. is disposed of.
- 4. Copies of this order along with copy of the O.A. be sent to the Respondents.

MEMBER(JUDL.)